

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 109/MP/2017

Coram:

**Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member**

Date of Order : 17.09.2018

In the matter of:

Petition under Section 142 read with Section 79 (1) (f) and 79 (1) (c) of the Electricity Act, 2003 and Regulation 119 of the Conduct of Business Regulations, 1999 in Petition No. 155/MP/2016.

And in the matter of:

Patran Transmission Company Ltd.
409, Skipper Corner,
88, Nehru Place, New Delhi-110019.

.....Petitioner

Vs

1. Haryana Power Purchase Centre,
Shakti Bhawan, Energy Exchange,
Room No. 446, Top Floor,
Sector-6, Panchkula-134109.
2. Punjab State Power Corporation Ltd.
Shed No. T-1-A, Thermal Design,
Near 22 No. Phatak,
Patiala-147001.
3. Himachal Sorang Power Pvt. Ltd.
D-7, Sector-1, Lane, 2nd Floor,
New Shimla, Shimla-171009.
4. Adani Power Ltd.
3rd Floor, Achalraj, Opposite Mayors Bungalow
Law Garden, Ahmedabad-380006.
5. Jaipur Vidyut Vitran Nigam Limited
Vidyut Bhawan, Janpath
Jaipur-302005.
6. Ajmer Vidyut Vitran Nigam Limited
Old Power House, Hathi Bhata Jaipur Road,
Ajmer, Rajasthan



7. Jodhpur Vidyut Vitran Nigam Ltd
400 kV, GSS Building,
Ajmer Road, Heerapur, Jodhpur, Rajasthan
8. Lanco Anpara Limited
Plot No 397, Udyog Vihar Phase-3,
Gurgaon-122016.
9. Power Development Department
Govt. of Jammu & Kashmir
SLDC Building, 1st Floor
Gladani Power House
Narwal, Jammu, Jammu & Kashmir
10. Lanco Green Power Private Ltd
Plot No 397, Udyog Vihar
Phase- III, Gurgaon-122016, Haryana
11. North Central Railway
DRM Office, Nawab Yusuf Road
Allahabad, Uttar Pradesh
12. Ad Hydro Power Limited
Bhilwara Towers, A-12, Sec-1
Noida-201301, Uttar Pradesh
13. Jaiprakash Power Ventures Limited
A Block, Sector-128,
Noida-201304, Uttar Pradesh
14. BSES Yamuna Power Limited
2nd Floor, B Block
Shakti Kiran Building, (Near Karkardooma Court)
New Delhi
15. BSES Rajdhani Power Limited
BSES Bhawan, 2nd Floor
B Block, Behind Nehru Place Bus Terminal
Nehru Place, New Delhi-110019
16. Tata Power Delhi Distribution Limited
33 kV sub-station Building,
Hudson Lane, Kingsway Camp, New Delhi-110019
17. New Delhi Municipal Corporation
Palika Kendra, Sansad Marg,
New Delhi-110 001
18. Union Territory of Chandigarh
Div-11, Opposite Transport Nagar Industrial
Phase-1, Chandigarh



19. Power Grid Corporation of India Limited
B-9, Qutab Institutional Area Katwaria Sarai,
New Delhi-110016
20. Uttar Pradesh Power Corporation Limited
14th Floor, Shakti Bhawan
Ext Building, 14, Ashok Marg Lucknow, Uttar Pradesh
21. PTC India Limited
2nd Floor, NBCC Tower
15, Bhikaji Cama Place, New Delhi-110066
22. Uttaranchal Power Corporation Limited
Urja Bhawan, Kanwali Road
Near Balli Wala Chowk Dehradun, Uttarakhand
23. Himachal Pradesh State Electricity Board
Vidyut Bhawan, Kumar House Complex
Building No. 11,
Shimla, Himachal Pradesh
24. PFC Consulting Ltd.
First Floor, "Urjanidhi",
1, Barakhamba Lane, Connaught Place,
New Delhi-110 001

....Respondents

For Petitioner : Ms. Poonam Verma, Advocate, PTCL
Ms. Abiha Zaidi, PTCL

For Respondents : None

ORDER

Patran Transmission Company Ltd. (PTCL) has filed the instant petition under Section 142 of the Electricity Act read with Section 119 of the Conduct of Business Regulations, 1999 seeking enforcement of the order dated 4.1.2017 in Petition No. 155/MP/2016.

2. Based on the tariff based competitive bidding, PTCL was selected to execute the following transmission assets (i) Creation of 2x500 MVA, 400/220 kV sub-station at Patran (ii) LILO of both circuits of Patiala-Kaithal 400 kV D/C at Patran (Triple Snow Bird Conductor), (iii) 400 kV bays (iv) 220 k V bays and (v) Space for spare bays. These assets could not be put to use on account of non-



commissioning of the downstream transmission by Punjab State Power Corporation Limited (PSPCL). The Commission in order dated 4.1.2017 directed the following:-

“..... PSPCL shall be liable to bear the transmission charges from SCOD/actual commissioning whichever is later till commissioning of downstream system post which the assets shall be considered under POC.”

3. PSPCL filed Appeal No.390 of 2017 before Hon'ble Appellate Tribunal for Electricity challenging the above order of the Commission. Vide RoP dated 15.2.2018 in the instant petition, the Commission directed to list the matter after disposal of the Appeal.

4. Learned counsel for PTCL submitted that after the disposal of the Appeal, PSPCL has paid the outstanding transmission charges for the disputed period in terms of the Commission's order dated 4.1.2017. The learned counsel sought the permission of the Commission to withdraw the petition as the same has become infructuous.

5. Taking note of the submissions of the learned counsel for PTCL, Petition No. 109/MP/2017 is disposed of.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson

